

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Present:

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

&

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Tuesday, the 4th day of May 2021/14th Vaisakha, 1943

WP(C) No.11056/2021(S)

PETITIONER

MELWIN BYJU, S/O. BYJU T.J.,
THATTIL HOUSE, NELLIKUNNU, EAST FORT P.O.,
THRISSUR DISTRICT-680 005, KERALA.

RESPONDENTS

1. STATE OF KERALA,
REPRESENTED BY CHIEF SECRETARY,
SECRETARIAT, THIRUVANANTHAPURAM-695 001.
2. DISASTER MANAGEMENT DEPARTMENT,
REPRESENTED BY ITS SECRETARY, STATE OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM-695 001.
3. THE STATE POLICE CHIEF,
KERALA STATE POLICE HEADQUARTERS, VAZHUTHACAUD,
THIRUVANANTHAPURAM, KERALA-695 010.

Writ Petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the respondent State authorities as well as the law enforcement agencies including the Police authorities respectively not to place any restriction's whatsoever with respect to the commute of lawyers in the State of Kerala in connection with their legal practice, pending disposal of the instant writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.G.SREEKUMAR(CHELUR), Advocate for the petitioner and of SENIOR GOVERNMENT PLEADER, the court passed the following:

P.T.O.

Devan Ramachandran &
Dr.Kauser Edappagath, JJ.

W.P.(C)No.11056 of 2021 S

Dated this the 4th day of May, 2021

ORDER

Devan Ramachandran, J.

The petitioner voices an apprehension that, on account of Exhibit P1 Government Order, advocates and their clerks may be interdicted by the police force from attending their offices, chambers, courts and other legal forums.

The learned Senior Government Pleader submitted that the apprehension of the petitioner is completely baseless since the police are only maintaining constant vigil and will not disturb the professional functioning of any lawyer or their office staff. It is also submitted that if any advocate or clerk is stopped by the police, it will be sufficient that they show their identity cards and explain where they are going and if they are proceeding to their offices, chambers, courts and other legal forums, they will not be stopped in any manner.

Recording the afore submissions, we adjourn this matter to be considered on 07.05.2021.

Sd/-
Devan Ramachandran, Judge